

Proceedings conducted through Video Conferencing

FIR No.169/17

PS: EOW

State Vs Akhil Jain

U/s.419/420/467/471/120B IPC

30.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the applicant / accused Akhil Jain.

This is an application for grant of interim bail for a period of 45 days moved on behalf of applicant on the ground of parity as well as on medical illness of wife of the accused.

It is submitted by Ld. counsel for accused that co-accused Sidharth Jain has already been granted interim bail for a period of 45 days by Ld. ASJ Court. In addition to it, it is submitted by Id counsel that wife of the accused has fallen from the stairs and has suffered injuries in her lower back and there is no one except the accused to take care of his ailing wife.

Ld. APP for the State has opposed the interim bail application on the ground that allegations against the accused are very serious in nature and includes the offence u/s.467 IPC which is punishable with life imprisonment. It is further submitted by Id APP that the applicant cannot claim interim bail on the ground of parity also because as per submissions of Id counsel, the co-accused has only been granted interim bail and the grounds for grant of interim bail may be very specific to the co-accused and since no copy of interim bail order of co-accused has been filed by Id counsel for applicant despite opportunity, therefore, no grounds are made out to grant interim bail to the present applicant. Ld. APP also submitted that the medical documents of ailing wife of accused, as has been provided along with application, nowhere indicates that the wife of applicant is so ill that she cannot take care of herself. At the end, submitted that application be dismissed being devoid of merits.

Submissions heard. Record perused.

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It transpires from the record that despite the fact that court granted opportunity to Id counsel to file copy of interim bail order of co-accused vide its order dated 28.04.2020, the Id counsel has failed to provide the same and court is in agreement with the submissions advanced by the Ld. APP that the accused cannot seek interim bail on the ground of parity because the co-accused might have been granted interim bail on the grounds which were specific to the co-accused. Further, the medical documents of the wife of accused, as attached along with the application, does not indicate any serious ailment.

Therefore, looking at the nature and seriousness of offence as well as in overall facts & circumstances of the case, I am not inclined to grant interim bail to the accused. Accordingly, the present application stands dismissed. Copy of order be given dasti/ sent through e-mail/whatsapp to the applicant. Proceedings be sent to concerned Court.

(Gopal Krishan)
Duty MM: North West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No. 356/19

PS: Begum Pur

State vs. Salman @ Guddu & Soni @ Bidi

Under Section 356/379/411/34 IPC

This is an application for cancellation of TIP proceedings of accused Salman @ Guddu and Sonu @ Bidi filed by IO ASI Neeraj Rana.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person)

IO ASI Neeraj Rana (Through VC).

Submissions heard.

With respect to application it is submitted by the IO that the judicial TIP of accused persons was scheduled to be held on 16.03.2020, however, due to Covid-19 pandemic the proceedings could not be conducted and now the complainant/victim Divya has submitted in writing before him that due to lapse of time she is not in a position to identify the accused persons. At the end, it is requested by IO to cancel the TIP proceedings. IO has produced the case diary through Ld. APP. The same is perused.

In view of submissions and facts on record, application stands allowed and judicial TIP of the accused persons stands canceled. Copy of the order be given dasti/sent through e-mail/whatsapp to the applicant/IO.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No. 6324/20

PS: Shalimar Bagh

State vs. Rohan s/o Bobby r/o W-22/J-482, Industrial Area, Phase-2,

Mayapuri, Delhi-64

Under Section 379 IPC

A bail application filed on behalf of the accused Rohan is taken up today.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person)

Ld. Counsel for the applicant / accused (through VC).

Reply received from IO/SHO is taken on record.

Heard. File perused.

It is submitted by the Ld. counsel for the accused that accused has been falsely implicated in the present case and is in JC since 23.04.2020. Applicant is no more required for the purpose of investigation. It is further submitted by Ld. counsel that in none of the cases, accused has been convicted earlier for the similar offences and IO has failed to place on record the factum of any previous conviction of the accused for similar offences. At the end, it is prayed that accused be enlarged on bail.

Ld. APP for State has opposed the bail application stating that the applicant may commit similar offences, if granted the benefit of bail.

Investigation qua the applicant / accused is stated to be complete by IO. No previous conviction has been brought on record by IO. Accordingly, in the overall facts and circumstances of the case, the present bail application is allowed and accused is admitted to bail subject to furnishing of personal bond in the sum of Rs.10,000/- with a surety of like amount, subject to satisfaction of concerned Jail Superintendent. Jail Superintendent is directed to release the accused only after verification of address of accused as well as his surety and

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PS: Shalimar Bagh
State vs. Rohan
Under Section 379 IPC

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send the bail bonds to the concerned court after resumption of normal court work.

Copy of the order be sent to Jail Superintendent, Tihar for compliance. Copy of the order be sent to Ld. defence counsel through whatsapp/e-mail.

Application alongwith order be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Manual Court proceedings

FIR No. 93/19
PS: North Rohini
State vs. Rohit Kumar
Under Section 392/394/34 IPC

30.04.2020

This is an application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Rohit Kumar.

Present : Mr. Parmod, Ld. APP for State.

Sh. Govind Kant Sharma ld LAC for the accused.

Submission heard. Record perused.

Present application for grant of interim bail for a period of 45 days on behalf of applicant/accused Rohit Kumar, has been filed on the ground that accused is suffering from hepatitis C and therefore accused is eligible for grant of interim bail for 45 days as per criteria laid down by Hon'ble High Powered Committee on 18.04.2020.

In this regard it is pertinent to mention that in the minutes of meetings dated 18.04.2020 of Hon'ble High Powered Committee, Chaired by Hon'ble Justice Ms. Hima Kohli, it was considered that 'the UTPs who are suffering from HIV, Cancer, Chronic kidney dysfunction (UTPs requiring dialysis) Hepatitis B or C, Asthama and TB may be considered for interim bail for a period of 45 days if they are in custody for a period of 6 months or more and facing trial in a case which prescribes punishment of 10 years upto life imprisonment and are not involved in multiple cases'.

Since the offences alleged against accused include offence u/s 394 IPC as well, which is punishable for life imprisonment, therefore, to find out as to whether accused falls under the aforesaid eligible criteria for interim bail as laid down by Hon'ble High Powered Committee, a report was called from Jail

FIR No. 93/19
PS: North Rohini
State vs. Rohit Kumar
Under Section 392/394/34 IPC

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Superintendent concerned about the other pending case, if any, against the accused. Accordingly, a report has been received under the signature of Dy. Superintendent, Tihar Jail-VI, wherein it is mentioned that accused is facing trial in multiple cases at present. In view of aforesaid report, the accused is not entitled for grant of interim bail in terms of minutes of meetings dated 18.04.2020 of Hon'ble High Powered Committee, Chaired by Hon'ble Justice Ms. Hima Kohli. Accordingly the present application is dismissed. Copy of the order be also given dasti to Ld. LAC.

Proceedings be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No. 8707/20

PS: Ashok Vihar

State vs. Himanshu Kumar

Under Section 379/411 IPC

A bail application filed on behalf of the accused Himanshu Kumar is taken up today through video conferencing.

30.04.2020

Present : Mr. Parmod, Ld. APP for State.

Sh. Dan Bahadur Yadav Ld. counsel for the applicant/accused.

Reply of IO not received.

Upon enquiry, it is submitted by Ahlmad that inadvertently, the order dated 29.04.2020 could not be sent to IO for compliance.

Let order dated 29.04.2020 be complied afresh for 01.05.2020.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

FIR No. 479/2019
PS: Keshav Puram
State Vs. Amit Kumar
Under Section: 409/411 IPC

Present bail application filed on behalf of the accused Amit Kumar initially before Ld. Duty Judge/ADJ/ASJ, N/W, under Section 439 r/w Section 167(2) Cr.P.C, is taken up for hearing today by the undersigned in pursuance of order dated 29.04.2020 of Ld. Duty Judge/ADJ/ASJ, North-West.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person).

Sh. Ashok Kumar Chhikara Ld. counsel for accused (through VC).

Submissions heard. Record perused.

Reply filed by IO SI Naveen Kumar is taken on record, as per which the accused was arrested on 18.01.2020 and charge sheet in this case has already been filed before Ld. Duty MM on 09.04.2020 I.e within a period of 82 days from the date of arrest. The ld counsel for applicant has been apprised of reply of IO. At this stage, it is submitted by Ld. counsel for applicant that he wishes to withdraw the present application with a liberty to file fresh bail application u/s 439 Cr.PC on merits before Ld. ASJ.

In view of the submissions, the application stands dismissed as withdrawn with a liberty to file fresh bail application on merits. Copy of the order be given dasti/sent through e-mail/whatsapp to the applicant.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No. 335/20

PS: Raj Park

State vs. Albela

Under Section 188/269/270/34 IPC

This is an application for release of medical equipment on superdari filed on behalf of M/s Connect Life Pharma Pvt. Ltd. through his AR Sh. Ramji.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person)

Ld. Counsel for the applicant / accused (through VC).

IO HC Pramod Kumar(in person).

Revised reply filed by the IO is taken on record.

Submissions heard. Record perused.

It is submitted by ld counsel for applicant that Sh. Ram Ji his duly authorised by the applicant company M/s Connect Life Pharma Pvt Ltd to file the present application and the medical equipments of the applicant were seized by the police by seizing vehicle no. UP-12AT-1352, because the driver and assistant driver of the said vehicle were found guilty of defying the National Lockdown guidelines/order issued by Govt./competent authority, as they accommodated passengers for their personal gains whereas the vehicle was meant for transportation of essential medical equipment of the applicant company and therefore, applicant is not responsible for the alleged offence in any manner. It is further submitted by ld counsel for applicant that the medical equipments seized in this case are urgently needed, as the same are helpful in combating the present Covid-19 pandemic. It is also submitted that applicant is rightful owner of the aforesaid medical equipments. In support of application, applicant has also enclosed the copy of bills handed over to transporter by the applicant and also the copy of authority letter issued by the applicant in favour of Sh. Ramji.

IO also submitted that he has verified the authority letter issued in

FIR No. 335/20
PS: Raj Park
State vs. Albela
Under Section 188/269/270/34 IPC

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favour of Sh. Ramji by the applicant company as well as the ownership of medical equipment and as per his enquiry M/s Connect Life Pharma Pvt Ltd. is rightful owner of the medical equipments in question. IO also submitted that in pursuance of directions of the court, he has also obtained the written reply/objections of authorised representative i.e. Ravi Shankar, of Registered Owner Sh. Charan Singh, of the vehicle in question and as per his enquiry, owner of the vehicle does not have any objection for release of medical equipments in favour of applicant.

Heard and perused the report.

In view of judgment of Hon'ble High Court of Delhi passed in the case of ***Manjeet Singh vs. State CRL. M.C No.4485/2013 & CRI M.A No. 16055/2013, IO/SHO concerned is directed to release the vehicle to applicant subject to following conditions:***

1. *IO shall prepare detailed panchnama of the articles before its release, but if the medical equipments are duly sealed in boxes/container then there is no need to open the same and IO will only take coloured photographs of the boxes/containers, which shall be attested or counter signed by the complainant, accused as well as by the person to whom the custody is handed over (if the accused is not available then the same are to be signed by two independent witnesses),*
2. *Indemnity bond to the tune of value of medical equipments be taken from the applicant,*
3. *The photographs along with negatives/CD, Panchnama be filed in the court along with the challan.*
4. *IO shall release the equipments to the AR of the applicant*

FIR No. 335/20
PS: Raj Park
State vs. Albela
Under Section 188/269/270/34 IPC

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subject to verification of his identity and of authority letter issued in his favour by the applicant.

Accordingly, application stands disposed off. Copy of order be given dasti/sent through e-mail/whatsapp to the applicant.

Proceedings be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No.196/20

PS: Ashok Vihar

State vs. Raja Ram

Under Section 33/38 Delhi Excise Act

A bail application filed on behalf of the accused Raja Ram is taken up today.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person)

Ld. Counsel for the applicant / accused (through VC).

Reply received from IO/SHO is taken on record.

Heard. File perused.

It is submitted by the Ld. counsel for the accused that accused has been falsely implicated in the present case and is in JC since 21.04.2020. Applicant is no more required for the purpose of investigation. It is also submitted that sister of accused is suffering from serious illness and presence of accused is required to take her proper care. At the end, it is prayed that accused be enlarged on bail.

Ld. APP for State has opposed the bail application stating that the accused has blatantly violated the present national lockdown imposed due to Covid-19 pandemic and has involved himself in selling the illicit liquor, which could have exposed other persons to the infection. It is also submitted that applicant may commit similar offences, if granted the benefit of bail.

In view of submissions, looking at the nature & seriousness of offence and in the overall facts & circumstances of the case, I am not inclined to grant bail to the accused. Accordingly, the present bail application stands dismissed. Copy of the order be sent to Ld. defence counsel through whatsapp/e-mail.

Application alongwith order be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No.350/20

PS: Raj Park

State vs. Karnail Singh

Under Section 33/38 Delhi Excise Act & 188/269/279 IPC & Section 3 Epidemic Act.

A bail application filed on behalf of the accused Karnail Singh is taken up today.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person)

Ld. Counsel for the applicant / accused (through VC).

Reply received from IO/SHO is taken on record.

Present application for grant of bail filed by Ld counsel on behalf of applicant/accused Karnail Singh, has been received along with forwarding letter of Dy. Supdt., Central Jail-II, Tihar Jail, in pursuance of order dated 29.04.2020 passed by Ld. Jail Duty MM, Delhi.

Heard. File perused.

It is submitted by the Ld. counsel for the accused that accused has been falsely implicated in the present case and is in JC. Applicant is no more required for the purpose of investigation. At the end, it is prayed that accused be enlarged on bail.

Ld. APP for State has opposed the bail application stating that the accused has blatantly violated the present national lockdown imposed due to Covid-19 pandemic and has involved himself in selling the illicit liquor, which could have exposed other persons to the infection. It is also submitted that applicant may commit similar offences, if granted the benefit of bail.

In view of submissions, looking at the nature & seriousness of offence and in the overall facts & circumstances of the case, I am not inclined to grant bail to the accused. Accordingly, the present bail application stands dismissed. Copy of the order be sent to Ld. defence counsel through whatsapp/e-mail.

Application alongwith order be sent to concerned court.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Manual Court Proceedings

FIR No. 679/18

PS: Aman Vihar

U/s 324 IPC

State vs Kari Sharma

This is an application for bail moved on behalf of accused Kari Sharma.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person).

None for applicant.

Reply of IO is on record as per which the accused has already been granted for bail vide order 02.03.2020 of Ld. ASJ North West, Rohini, Delhi. Reader was directed to telephonically inform the Id counsel to join the proceedings through VC but it was informed by reader that the Id counsel is not willing to continue with the present application as the accused had already been granted bail by Ld. ASJ.

In view of the above said facts, the present application stands dismissed. Copy of the order be given dasti/sent through e-mail/whatsapp to the applicant.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No. 185/20

PS: North Rohini

U/s 186/353/332/482 IPC & 25/27 Arms Act

State vs Surrender

**A bail application filed on behalf of the accused Surrender
is taken up today.**

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person).

Sh. Ramesh Chander, Ld. Counsel for the applicant (through
VC).

Reply not received from IO.

Notice be issued to IO to file reply on the NDOH.

Put up for consideration on 01.05.2020.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No. 464/18

PS: Subash Place

U/s 420 IPC

State vs Kapoor Singh Dahiya

This is second bail application filed on behalf of the accused Kapoor Singh Dahiya.

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person).

Sh. L.S. Saini Ld. counsel for accused (through VC).

Submissions heard. Record perused.

Reply filed by IO is taken on record. At this stage, it is submitted by Ld. counsel for applicant that he wishes to withdraw the present application with a liberty to file fresh bail application u/s 439 Cr.PC on merits before Ld. ASJ.

In view of the submissions, the application stands dismissed as withdrawn. Copy of the order be given dasti/sent through e-mail/whatsapp to the applicant.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

Proceedings conducted through Video Conferencing

FIR No.111/20

PS: Budh Vihar

U/s 188/269/279 IPC

State vs Sohan (Vehicle no. DL-4CAY-CF-9098)

30.04.2020

Present : Mr. Parmod, Ld. APP for State (in person).

Ld. Counsel for the applicant (through VC).

This is an application for superdari.

Reply of IO is on record.

It is submitted by ld counsel that IO has wrongly seized the vehicle in question despite the fact that the driver was having proper curfew pass and requested that vehicle in question be released on superdari.

Upon enquiry about vakalatnama, ld counsel submits that he may be given time to file the vakalatnama on behalf of applicant and matter may be adjourned for tomorrow.

In view of request, be put up for consideration on 01.05.2020. In the meanwhile detailed reply from the IO be called. IO is directed to specifically mention as to under what circumstances the vehicle in question was seized. IO is also directed to attach the copy of FIR along with his detailed reply.

(GOPAL KRISHAN)
Duty MM: North-West
Rohini: Delhi/30.04.2020

FIR No. 46/20
PS: Keshav Puram
State vs. Salim @ Ashiq
U/s 394/411 IPC

Manual court proceedings.

30.04.2020

Fresh charge-sheet received.

Present : Sh. Parmod, Ld. APP for State.

IO SI Sunil Kumar is present.

Accused is stated to be in JC.

Charge-sheet be sent to the concerned Court through Facilitation Centre for 27.05.2020 or for any other day when the Court resumes normal functioning, whichever is later.

(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/30.04.2020

FIR No. 90/20
PS: Prem Nagar
State vs. Md. Taslim &Ors.
U/s 354/354B/323/509/34 IPC

Manual court proceedings.

30.04.2020

Fresh charge-sheet received.
Present : Sh. Parmod, Ld. APP for State.
IO W/PSI Babita is present.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 27.05.2020 or for any other day when the Court
resumes normal functioning , whichever is later.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/30.04.2020**

FIR No. 122/20
PS: Subash Place
State vs. Kanak @ Shiv Kumar
U/s 25/54/59 Arms Act

Manual court proceedings.

30.04.2020

Fresh charge-sheet received.

Present : Sh. Parmod, Ld. APP for State.

IO HC Surender Singh is present.

Accused is stated to be in JC.

Charge-sheet be sent to the concerned Court through Facilitation Centre for 27.05.2020 or for any other day when the Court resumes normal functioning, whichever is later.

(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/30.04.2020

e-FIR No. 006461/20
PS: Aman Vihar
State vs. Gaurav Kumar @ Gautam
U/s 411 IPC

Manual court proceedings.

30.04.2020

Fresh charge-sheet received.
Present : Sh. Parmod, Ld. APP for State.
IO ASI Sanwal Ram is present.

**Charge-sheet be sent to the concerned Court through
Facilitation Centre for 27.05.2020 or for any other day when the Court
resumes normal functioning, whichever is later.**

**(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/30.04.2020**

FIR No. 109/20
PS: Sultanpuri
State vs. Aakash

Manual court proceedings.

30.04.2020

This is an application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Aakash.

Present : Sh. Parmod, Ld. APP for State.
Sh. Govind Kant, Ld. LAC for Accused.
Submission heard. Record perused.

Present application for grant of interim bail for a period of 45 days filed by LAC on behalf of applicant/accused Aakash, has been received along with forwarding letter of Dy. Supdt., Central Jail-IV, Tihar Jail, in pursuance of order dated 27.04.2020 passed by Ld. Jail Duty MM, Delhi. As observed in order dated 27.04.2020 passed by Ld. Jail Duty MM, the applicant is not entitled to be released on interim bail as per eligibility criteria laid down by Hon'ble High Powered Committee and it transpires from the record that the present application has been sent to this court for consideration on merits. Accordingly notice be issued to IO to file reply on 01.05.2020.

(Gopal Krishan)
Duty MM: North-West
Rohini: Delhi/30.04.2020